

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 691 of 2020

In the matter of:

Securities and Exchange Board of India **....Appellant**

Vs.

Kerala Housing Finance Ltd. (KHFL) & Ors. **....Respondents**

Present:

Appellant: **Mr. Pratap Venugopal, Ms. Surekha Raman, Advocates.**

Respondents: **Mr. Vincet (RP).**

**Mr. Harshad V. Hameed, Mr. Denu Joseph, Advocates
for R2.**

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Respondents: **Mr. Vincet (RP).**

ORDER

(Through Virtual Mode)

11.12.2020: Pleadings have been completed. Written submissions have also been filed.

Contd/-.....

List the appeal 'for admission (after notice)' on 22nd January, 2021 before Court No. II.

Meanwhile, interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g